

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:1582  
ANSWERED ON:29.07.2015  
Modality for Correcting Date of Birth  
Senguttuvan Shri Balasubramaniam

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether there is specific rule in the service rules of Central Government civil servants providing for the modality of correcting of one's own date of birth on the ground of parental mistake many years after entering the service and if so, the details thereof;
- (b) whether any serving IAS or IPS or any other officer of this cadre had his date of birth corrected a few years before his due retirement based on old date of birth and if so, the details thereof;
- (c) whether any extension of service was granted to any IAS or IPS or any other officer of this cadre based on his corrected date of birth; and
- (d) if so, the details thereof?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.  
(DR. JITENDRA SINGH)

(a): As per existing provisions under FR 56, the date of birth declared by the Government servant and accepted by the Appropriate Authority shall not be subject to any alteration except when-

- (a) a request in this regard is made within five years of his entry into Government service;
- (b) it is clearly established that a genuine bona fide mistake has occurred; and
- (c) the date of birth so altered would not make him ineligible to appear in any School or University of Union Public Service Commission examination in which he had appeared, or for entry into Government service on the date on which he first appeared at such examination or on the date on which he entered Government service.

(b) to(d): Date of Birth in respect of an IPS officer, Shri Vishwa Ranjan, IPS (CH: 73) was corrected from 01.04.1947 to 01.04.1952, as per provision of AIS (DCRB) Rules, 1958 that the date of birth may be altered if a bona-fide clerical mistake has been committed. The officer superannuated on 31.03.2012 on the basis of the corrected date of birth.

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